

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2442/92

(5)

New Delhi this the 24th day of October 1997

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Ram Kumar
S/o Shri Chottu Ram
DAP 7694, 6th Battalion,
2nd Model Town,
New Delhi.

.....Applicant

(By Advocate: None)

Versus

1. Delhi Administration through
Chief Secretary,
Old Secretariat, Delhi.
2. Commissioner of Police,
Police Headquarters,
Delhi Police, I.P.Estate,
New Delhi.

.....Respondents

(By Advocate: Shri Vijay Pandita)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicant impugns the order dated 26.6.92
repatriating him to his parent department (CRPF).

2. Admittedly, applicant was taken on
deputation from CRPF to Delhi Police for a period of
one year in the first instance w.e.f. 2.6.88 which was
extended from time to time.

3. Respondents have, by the impugned order,
decided to repatriate the applicant. The applicant
being a deputationist has no enforceable legal right
to compel the respondents to absorb ^{him 1} h in their

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(b)

organisation. In this connection the Hon'ble Supreme Court judgements' in Ratti Lal Soni Vs. State of Gujrat AIR 1990 SC 1132 is relevant.

4. Under the circumstances, the OA is dismissed. No costs.

A Vedavalli

(Dr. A. Vedavalli)
Member (J)

Anil Adige

(S.R. Adige)
Vice-Chairman (A)

cc.